

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF LAKHARI RESOURCES PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	<b>Lakhari Resources Private Limited</b>
2. Date of incorporation of Corporate Debtor	01/10/2018
3. Authority under which the Corporate Debtor is incorporated/ registered	Registrar of Companies, Chennai, Tamil Nadu Registration No. 125045
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U72900TN2018PTC125045
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	No 5/2 (3/2) Murugesan Street, T. Nagar, Chennai -600017, Tamil Nadu, India
6. Insolvency commencement date in respect of Corporate Debtor	Date of Order: 22/08/2025 Date of Receipt of Order: 26/08/2025
7. Estimated date of closure of Insolvency Resolution Process	22/02/2026 (i.e., 180 days from 26/08/2025)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Jitender Kothari IP Regn No.: IBBI/IPA-001/IP-P00540/2017-18/10965
9. Address and e-mail of the interim resolution professional, as registered with the Board	702, Orchid A Wing, Evershine Park CHS, Off Veera Desai Road, Andheri (West), Mumbai-400053 Email: jitenderkothari@rediffmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	702, Orchid A Wing, Evershine Park CHS, Off Veera Desai Road, Andheri (West), Mumbai-400053 <b>Email: cirp.lakhari@gmail.com</b>
11. Last date for submission of claims	09/09/2025 (14 days from date of receipt of Order, 26/08/2025)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: <a href="http://www.ibbi.gov.in/downloadform.html">http://www.ibbi.gov.in/downloadform.html</a> Not Applicable

Notice is hereby given that the National Company Law Tribunal, Divisional Bench (Court-I), Chennai has ordered the commencement of a Corporate Insolvency Resolution Process of **Lakhari Resources Private Limited** vide its Order CP(IB) 157(CHE)/2024 dated 22/08/2025, Order received on 26/08/2025.

The creditors of **Lakhari Resources Private Limited** are hereby called upon to submit their claims with proof on or **before 09/09/2025** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three Insolvency Professionals listed against entry No.13 to act as authorized representative of the class (NA) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.


**Jitender Kothari**  
**Interim Resolution Professional**  
**Lakhari Resources Private Limited**

IBBI/IPA-001/IP-P00540/2017-18/10965

AFA No. AA1/10965/02/311225/107315 Valid upto 31/12/2025

Date: 27<sup>th</sup> August 2025

Place: Chennai

# Headstream Tech's digital platform to empower students

Chennai, Aug 27: US-based EdTech innovator Headstream Technologies, with operations in Chennai, has partnered with leading educational institutions in the city to roll out Profential, a next-generation digital credentialing platform aimed at empowering students and transforming recruiter access to verified talent.

Among the first adopters are DG Vaishnav College School of Management, Panimalar Engineering College (ECE Department), Jaya College of Engineering and Technology, and Top Engineers, with several more institutions expected to follow suit to enhance student employability.

Profential provides a secure, tamper-proof platform to organize and verify student achievements, certificates, and projects, authenticated by their institutions.

Going beyond academic transcripts, it captures leadership skills, community engagement, creativity, and problem-solving ability—qualities often overlooked in grade sheets. Students can curate shareable, holistic digital profiles and directly integrate them with platforms like LinkedIn, while recruiters gain access to authentic, deeper insights that improve hiring decisions and reduce attrition.

The launch aligns closely with India's National Education Policy (NEP) 2020, which emphasizes flexibility, micro-credentials, and skill-based learning through frameworks like the Academic Bank of Credits (ABC). Profential also integrates with national digital infrastructure such as the National Academic Depository (NAD) and DigiLocker, reducing the risks of document fraud and strengthening academic mobility.

Commenting on the initiative, Mr. Pramod Damodaran, Managing Director, Headstream Technologies Pvt Ltd, said: "India has always been a hub of knowledge. Today, our students are excelling globally, and solutions like Profential are essential to support them. Studies show that nearly 98% of higher education institutions see micro-credentials as vital for student readiness, 95% link them to workforce preparedness, and 96% note their strong employer appeal. With states like Tamil Nadu moving towards digital issuance of certificates, the ecosystem is ready for such innovations."

With institutions and recruiters embracing verifiable digital records, Profential is set to bridge the gap between education and employment, offering a transformative boost to India's student community.

# Malabar Gold & Diamonds unveils Vyana collections

Chennai, Aug 27: Malabar Gold & Diamonds, the Responsible Jeweller and one of the world's leading jewellery retailers, proudly unveils Vyana, a striking new collection of gemstone jewellery that celebrates the unique essence of every woman. Inspired by the belief that no two gemstones and no two women are alike, Vyana is a tribute to individuality, inner strength, and self-expression.

Vyana is meticulously crafted in 18kt and 22kt gold, blending diamond-inspired brilliance with a vibrant palette of gemstones. The collection features fluid, lightweight silhouettes that are trendy, bold and effortlessly wearable, perfect for the modern Indian woman who moves with ease between roles, traditions, and trends. Each piece is a reflection of her multifaceted spirit: graceful, powerful, and unapologetically authentic.

A tribute to the energy within, Vyana celebrates the woman who honours tradition while shining in her own unique way.

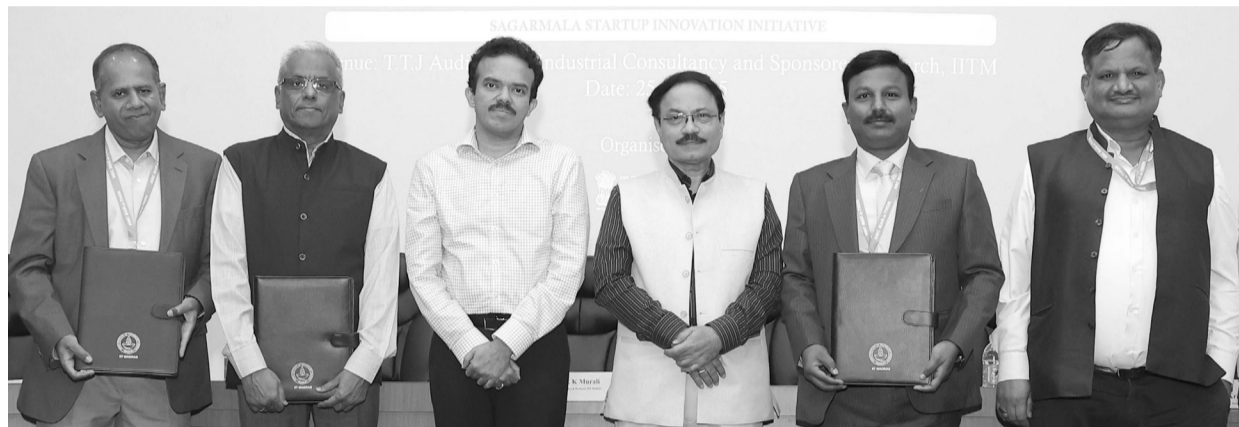
In addition, Malabar Gold & Diamonds showcases a range of traditional jewellery collection featuring exquisite gemstones and uncut diamonds, alongside the elegant Vyana collection at the Gemstone Jewellery Festival. As part of the festival, customers can enjoy up to 25% off on Wastage for all gemstone and uncut diamond jewellery. This special offer is valid until September 7th, 2025. Terms and conditions apply.

Commenting on the launch, M.P. Ahammed, Chairman, Malabar Group, said, "Vyana is more than a jewellery collection. It is an ode to the many shades of a woman's spirit.



Every gemstone in Vyana tells a story of strength, grace, and individuality. Just like the women who wear it, each piece radiates a brilliance that is truly one-of-a-kind."

The launch is amplified by a compelling campaign titled 'Just Like Me', featuring Srinidhi Shetty, the brand ambassador for Malabar Gold & Diamonds, who brings the spirit of Vyana to life.



# MoPSW launches MAR-a-THON to boost maritime start-ups

Chennai, Aug 27: India on Monday unveiled its first maritime hackathon, MAR-a-THON 2025, aimed at driving research, innovation and entrepreneurship in the ports and shipping sector.

The initiative was launched at the Indian Institute of Technology (IIT) Madras and will act as a curtain-raiser to India Maritime Week 2025, scheduled from October 27 to 31.

The event is spearheaded by the Ministry of Ports, Shipping and Waterways (MoPSW) in association with the National Technology Centre for Ports, Waterways & Coasts (NTPCWC), IIT-Madras, the National Maritime Complex (NMC) and the Chennai Port Authority (CHPA).

Delivering the inaugural address, MoPSW Secretary T.K. Ramachandran underscored the role of technology in maritime growth.

"Initiatives such as MAR-a-THON will act as catalysts in identifying industry challenges and supporting scalable, innovative solutions aligned with the vision of Maritime AmritKaal 2047," he said.

The launch also featured a workshop where the official hackathon video, website and brochure were released, along with details of the innovation challenges and timelines.

Applications for startups are open from August 25 to September 29, with the hackathon scheduled from October 16 to 18 at the IIT-Madras campus. Winners will be felicitated and sign partnership agreements during India Maritime Week 2025 in Mumbai.

To encourage scaling up, the programme offers milestone-based financial support, including up to Rs.1 million for proof of concept, Rs.6 million in seed funding and Rs.10 million as a technology pilot grant.

from October 16 to 18 at the IIT-Madras campus. Winners will be felicitated and sign partnership agreements during India Maritime Week 2025 in Mumbai.

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# India's e-Commerce set for record Rs.1.15 lakh crore festive season

New Delhi, Aug 27: India's e-commerce sector is gearing up for its strongest festive season yet, with gross merchandise value (GMV) projected to cross Rs.1.15 lakh crore, according to a report by Redseer Strategy Consultants. The industry is expected to expand by 20-25% annually, nearly twice the pace of last year.

Key drivers include repo rate cuts, rising disposable incomes, growing rural affluence, and pent-up demand across categories like fashion, home goods, appliances, and groceries. Redseer forecasts overall e-commerce growth of 17-22% in 2025, the highest in three years, fuelled by festive momentum.

This year, businesses must prepare for "dual peaks" in demand—one during the festive season and another post-Diwali, when the impact of GST rationalisation is felt. GST slabs are expected to be streamlined to 5% and 18%, lowering costs and boosting compliance.

Quick commerce is seeing explosive growth, with sales up 150%, while value commerce is growing 30-35%, both helping drive penetration into tier-2 and tier-3 markets. Rural household incomes, which have risen 12% in four years, are also bolstering demand.

Category-wise, fashion, beauty, personal care, and home are set to grow over 20%, while groceries will surge by 80-90% on the back of quick commerce. Mobiles and electronics will also witness a seasonal spike.

Despite the rise of vertical and niche platforms, horizontal players are projected to contribute nearly two-thirds of festive sales, underscoring their continued dominance in India's booming digital retail landscape.

# Nagapattinam job fair on Aug 29

Nagapattinam, Aug 27: A mini-scale private sector job fair will be held on Friday, August 29 at the District Employment and Career Guidance Centre in Nagapattinam. This was announced by District Collector P. Akash.

Organized by the Department of Employment and Training, this monthly job fair provides a platform for unemployed youth to connect with various private companies.

The fair, which will start at 10:00 a.m., is open to job seekers who have completed their 8th, 10th, and 12th grades, as well as those with diplomas, ITI, undergraduate, and postgraduate degrees. More than 40 private companies are expected to participate and recruit candidates.

Interested applicants are advised to bring their original educational certificates, Aadhaar card, and family ration card to the fair. This event is a valuable opportunity for job seekers to find suitable employment and for companies to find talented individuals.

**NAME CHANGE**

I, **SANTOSH KUMARI HARBAJAN, W/O. HARBAJAN, D.O.B: 26/04/1946**, Residing at No:11/6 Venus Colony 2nd Street Alwarpet Teynampet Chennai 600 018. Shall henceforth be known as **SANTOSH KUMARI (NEW GIVEN NAME) ARORA (NEW SURNAME)**.

**SANTOSH KUMARI HARBAJAN**

**Government of Tamil Nadu**  
**District Collector, Chengalpattu**

**AUCTION NOTICE**

As ordered by the Hon'ble Special TNPD Court of Chennai in Crl.M.P.No.100/2025, Cr.No.1/2024 dated 09.07.2025, movable property owned by the owner of the defaulted financial establishment. **M/s. Yuva Shree Finance, A.K.Jewellery, Yoga Shree Finance, Varsha Finance and Laksmi Narayanan Finance, Madurantakam taluk, Chengalpattu district, attached under section 3 of the TNPD Act-1997 is proposed to be sold through public auction on 29.08.2025 at District Revenue Office, Chengalpattu located District Collector, Chengalpattu. The details of the moveable properties, namely Mahendra Xylo car (black colour) bearing Registration No. TN-10 AE 4334 and Maruthi Wagon-R car, (red colour) bearing Registration No. TN-19 AZ 5609 is hosted at <https://chengalpattu.nic.in>**

**Competent Authority**  
District Revenue Officer,  
Chengalpattu.

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RELEVANT PARTICULARS	
1. Name of corporate debtor	Lakhari Resources Private Limited
2. Date of incorporation of corporate debtor	01/10/2018
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai, Tamil Nadu Registration No. 125045
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900TN2018PTC125045
5. Address of the registered office and principal office (if any) of corporate debtor	No 5/2 (3/2) Murugesan Street, T. Nagar, Chennai-600017, Tamil Nadu, India
6. Insolvency commencement date in respect of corporate debtor	Date of Order: 22/08/2025 Date of Receipt of Order: 26/08/2025
7. Estimated date of closure of insolvency resolution process	22/02/2026 (i.e.180 days from 26/08/2025)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Jitender Kothari IP Regn No.: IBBI/IPA/001/IP/PO0540/2017-18/10965
9. Address and e-mail of the interim resolution professional, as registered with the Board	702, Orchid A Wing, Evershine Park CHS, Off Veera Desai Road, Andheri (West), Mumbai-400053 Email: jitenderkothari@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	702, Orchid A Wing, Evershine Park CHS, Off Veera Desai Road, Andheri (West), Mumbai-400053 Email: cirp.lakhar@gmail.com
11. Last date for submission of claims	09/09/2025 (14 days from date of receipt of order, 26/08/2025)
12. Classes of creditors, if any, under clause (b) of sub-section (GA) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: <a href="http://www.ibbi.gov.in/downloadform.html">http://www.ibbi.gov.in/downloadform.html</a> Not Applicable

Notice is hereby given that the National Company Law Tribunal, Divisional Bench (Court-I), Chennai has ordered the commencement of a Corporate Insolvency Resolution Process of **Lakhari Resources Private Limited** vide its Order (CPIB) 157/(CHS)/2024 dated 22/08/2025, Order received on 26/08/2025.

The creditors of **Lakhari Resources Private Limited** are hereby called upon to submit their claims with proof on or before **09/09/2025** to the Interim Resolution Professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three Insolvency Professionals listed against entry No.13 to act as authorized representative of the class (NA) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

**Date: 27th August 2025**  
**Place: Chennai**

**Jitender Kothari**  
Interim Resolution Professional  
**Lakhari Resources Private Limited**  
IBBI/IPA/001/IP/PO0540/2017-18/10965  
AFN No: AA1/10965/02/311225/107315 Valid upto 31/12/2025

**PUBLIC NOTICE**

Notice is given on behalf of our client intending to purchase the property more particularly described hereunder from 1). Mr.Prem Anand.S & 2). Mrs. Jikki.S, having purchased the property under Sale Deed bearing No.4917 of 2021. Any person, institution, bank, or authority having any claim, right, title, interest, lien, mortgage, charge, lease, tenancy, or any other encumbrance whatsoever over the said property is hereby called upon to make known the same in writing, along with documentary proof, to the undersigned, having office at No.261/127, 2nd Floor, Rohith Tower, Angappa Naicken Street, Parrys, Chennai - 600001, within 15 (fifteen) days from the date of publication of this notice. If no such claim is received within the stipulated period, it shall be presumed that the said property is free from all encumbrances, claims, and demands, and the proposed transaction will be completed accordingly.

**SCHEDULE**

All the Piece and Parcel of Nanjai Land totally measuring about Acre 3.32 cents, comprised in Survey No.225/1 (Ac 0.15 Ce), 226/1 (Ac 0.73 Ce), 226/2 (Ac 0.35 Ce), 226/3 (Ac 0.19), 227 (Ac 1.90 Ce), situated at Kattavakkam Village, Walajabad Taluk, Kancheepuram District, within the Sub-Registration District of Walajabad and registration District of Kancheepuram.

-Sd/-  
P. Srinivasan  
Advocate

Place: Kancheepuram  
Date: 25.08.2025

**PUBLIC NOTICE**

My Client **Mr.V.Prakash, S/o.Mr.Vijayan** residing at No. 293A, 9th Avenue, Sea Shore Town, Panayur, Chennai - 600 119 hereby informs that the **Original Sale Deed dated 14.12.1988 vide Doc.No.4130/1988** before SRO Adayar pertaining to the property bearing Plot No.293A, Sholinganallur Village, Sholinganallur Taluk, Chennai District comprised in **S.No.12/1(part), 13/1 and 13/2 (part) measuring 6000 Sq.ft.**, misplaced by my Client at the time of taking photocopies for legal purposes. Hence it is hereby informed to the general public that any one who is /are in possession of the said documents is /are directed / requested to handover the same to the under signed within 7 days from the date of publication of the notice. It is further informed that anybody tries to create any encumbrance on the said property by misusing the misplaced documents the same would not have any legal sanctity and are punishable under law.

**R.RAMESH CHANDER**  
ADVOCATE  
43/11, Srinivasaperumal Koil 1st Street,  
Thiruvottiyur, Chennai - 600 019.  
Mobile No.9841 18689  
Phone No.:044-2573 1119

**LOYAL TEXTILE MILLS LIMITED**

(CIN: L17111TN1946PLC001361)

21/4, MILL STREET, KOVILPATTI-628 501

PHONE: 04632-220001 FAX: 04632-221353

Web: [www.loyaltextiles.com](http://www.loyaltextiles.com) Email : [investors@loyaltextiles.com](mailto:investors@loyaltextiles.com)

**NOTICE**

Dear Member(s),

1. Notice is hereby given that Seventy Ninth Annual General Meeting (AGM) of the Company will be convened on Friday, 26<sup>th</sup> September 2025 at 10.00 A.M through Video Conference ("VC") / Other Audio-Visual Means ("OAVM") facility, in compliance with the applicable provisions of the Companies Act, 2013 (the Act) and Rules made thereunder read with General Circular Nos. 20/2020, 9/2023 and 09/2024 dated May 5, 2020, September 25, 2023 and September 19, 2024 respectively and other relevant circulars issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India (SEBI) (Listing Obligations and Disclosure Requirements), Regulations, 2015 read with Circular no. SEBI/HO/CFD/PoD-2/PICR/2024/133 dated October 3, 2024 and other relevant circulars issued by Securities and Exchange Board of India (collectively referred to as "relevant Circulars") to transact the businesses set forth in the Notice convening the AGM. Members will be able to attend the AGM through VC/OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Act.

2. In compliance with the relevant circulars, the electronic copies of the Notice of the AGM along with the Annual Report for the FY 2024-25, will be sent to all the members of the company, whose e-mail IDs are registered with the Company / Registrar and share Transfer Agent (RTA) (Depository Participant(s)). However, in line with SEBI circulars, hard copy of the Notice convening the 79<sup>th</sup> Annual General Meeting and the Annual Report for FY 2024-25 will be sent to those Members who specifically request for the same by e-mail to [sta@gsaindia.com](mailto:sta@gsaindia.com) in duly quoting their Folio details/Client ID. The aforesaid documents will be made available on the company's website at [www.loyaltextiles.com](http://www.loyaltextiles.com), websites of the Stock Exchanges viz., BSE Limited and National Stock Exchange of India Limited, at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com) respectively and on the website of the Company's Registrar and Share Transfer Agents, viz., M/s. GNSA Infotech Private Limited at [www.gsaindia.com](http://www.gsaindia.com).

3. Members holding shares in physical mode, who have not registered/updated their e-mail addresses and mobile numbers with the Company are requested to register/update the same by writing to the Company/RTA with the details of folio and attaching a self-attested copy of PAN card at [investors@loyaltextiles.com](mailto:investors@loyaltextiles.com) or at [sta@gsaindia.com](mailto:sta@gsaindia.com).

4. Members are requested to note that SEBI has made it mandatory for holders of physical securities to furnish their PAN, e-mail address, mobile number, bank account details and Nomination against the shares held in the Company. Members holding shares in physical mode who have not registered the above details with the Company/RTA are requested to register the same with the Company/RTA in prescribed Form ISR. Any clarifications in this regard may be addressed to the RTA at [sta@gsaindia.com](mailto:sta@gsaindia.com).

5. Members holding shares in dematerialized mode, who have not registered/updated their e-mail addresses and mobile numbers with their Depository Participants are requested to register/update their e-mail addresses and mobile numbers with their Depository Participants with whom they maintain their demat accounts.

6. Members holding shares in physical mode who have not updated their mandate for receiving the dividends directly in their bank accounts through Electronic Clearing Service or any other means, can register their requests by submission of requisite Form ISR, along with details of bank account number, Account holder name and branch name, IFSC code, self-attested copy of cancelled cheque bearing the name of the Members or first holder in care of joint holding. These requests can be sent by e-mail to [investors@loyaltextiles.com](mailto:investors@loyaltextiles.com) or at [sta@gsaindia.com](mailto:sta@gsaindia.com).

7. The manner of voting, including remote e-voting by members holding shares in dematerialized mode or physical mode and for members who have not registered their email address has been provided in the AGM notice.

8. Members holding shares in dematerialized mode are requested to update their Electronic Bank Mandate with their Depository Participants.

9. The members, whose name appear in the register of members / list of beneficial owners as on Friday 19<sup>th</sup> September, 2025 being cut-off date, are entitled to vote on the resolutions set forth in the AGM notice, in the proportion of their shareholding of the paid-up capital of the equity shares of the company.

The above information is being issued for the information and benefit of all the Members of the company and is in compliance with the Act and relevant circulars.

**For LOYAL TEXTILE MILLS LIMITED**  
Sd/-  
Vali M Ramaswami  
Chairperson and Whole time Director

Place: Chennai  
Date: 25.08.2025

**SRI NACHAMMAI COTTON MILLS LTD.,**  
Regd. Office: Door No. 181, 'VASANTHAM',  
4TH Cross Street, New Fairlands,  
Salem - 6360 016 CIN No.: L17115T71980PLC000916  
Tel: 0427-2330847 website: [www.sncmindia.com](http://www.sncmindia.com)  
e-mail: [sncm@rediffmail.com](mailto:sncm@rediffmail.com)

**NOTICE OF 45TH ANNUAL GENERAL MEETING, REMOTE E-VOTING INFORMATION AND BOOK CLOSURE**

Notice is hereby given that:

The Annual General Meeting (AGM) of the Shareholders of the Company will be held on Friday, 26<sup>th</sup> September, 2025 at 12.00 P.M. at Door No. 181, 'VASANTHAM', 4TH Cross Street, New Fairlands, Salem - 6360 016, to transact the business as set forth in the Notice of 45th AGM dated August 11th, 2025.

The Notice of AGM and Annual Report for the Financial Year 2024-25 has been sent to all the members of the Company in the permitted mode and are also available on the website of the Company [www.sncmindia.com](http://www.sncmindia.com). The dispatch of Notice of AGM has been completed on 26th August 2025.

**INSTRUCTIONS FOR SHAREHOLDERS ATTENDING THE AGM THROUGH VC/OAVM ARE AS UNDER:**

- Shareholder will be provided with a facility to attend the AGM through VC/OAVM through the CDSE e-voting system. Shareholders may access the same at <https://www.evotingindia.com> under shareholders/members login by using the remote e-voting credentials. The link for VC/OAVM will be available in shareholders/members login where the EVSN of company will be displayed.
- Please note that participants connecting from Mobile Devices or Tablets or through Laptop connecting via Mobile Hotspot may experience Audio/Video loss due to fluctuation in their respective network. It is therefore recommended to use stable Wi-Fi or LAN connection to mitigate any kind of aforesaid glitches.

**Remote E-Voting:**

Members holding shares either in Physical form or dematerialized form, as on cut-off date September 19th 2025, may cast their vote electronically on the business as set forth in the Notice of the AGM through electronic voting system of Central Depository Services (India) Limited ("CDSE") from a place other than the venue of the AGM ("remote e-voting"). All the members are informed that:

- The business as set forth in the Notice of the AGM may be transacted through voting by electronic means;
- The remote e-voting shall commence on 23rd September, 2025 (9.00 A.M) and ends on 25th September, 2025 (5.00 P.M)
- The cut-off date for determining the eligibility to vote by electronic means or at the AGM is 19th September, 2025.
- E-voting by electronic mode shall not be allowed beyond 5.00P.M of 25th September, 2025.
- Any person, who acquires shares of the Company and becomes member of the Company after dispatch of the Notice of the AGM and holding shares as of the cut-off date i.e 19th September, 2025 may follow the instructions for e-voting given in the Notice of 45th Annual General Meeting for exercising their vote through remote e-voting. However, if a person is already registered with CDSE for e-voting then existing user ID and password can be used for casting vote;
- Members may note that:
  - the remote e-voting module shall be disabled by CDSE beyond 5.00 P.M on 25th September, 2025 and once the vote on a resolution is cast by the Member; the Member shall not be allowed to change it subsequently;
  - the facility for e-voting shall be made available at the AGM;
  - the Members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their vote again; and
  - a person whose name is recorded in the Register of members or in the Register of beneficial owners maintained by the Depositories as on the cut-off date only shall be entitled to avail facility of remote e-voting as well as voting at the AGM through e-voting.

M/s. V Suresh Associates, Practising Company Secretaries has been appointed as the Scrutinizers for remote e-voting and e-voting at AGM.

Any query/grievance relating to remote e-voting should be addressed to the Company Secretary at the address or e-mail ID or phone no. mentioned above.

In case of any queries relating to remote e-voting members may also refer to the Frequently Asked Questions (FAQs) and e-voting manual available at [www.evotingindia.com](http://www.evotingindia.com) under help section or write an email to [helpdesk.evoting@cdsindia.com](mailto:helpdesk.evoting@cdsindia.com).

**Book Closure:**

Pursuant to section 91 of the companies Act, 2013 read with Rule 10 of Companies (Management and Administration) Rules, 2014, the Register of Members and the Share Transfer Books of the Company will remain closed from September 20th 2025 to September 26th 2025 (both days inclusive).

**For Sri Nachammai Cotton Mills Limited,**  
Sd/-  
P.Mayal  
Chairman cum Managing Director

Place : Salem  
Date : 26.08.2025

